GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS OFFICE OF THE OFFICIAL LIQUIDATOR, ATTACHED TO HIGH COURT OF DELHI, 8TH FLOOR, LOK NAYAK BHAWAN, KHAN MARKET, NEW DELHI-110003 PHONE NO. 011-24693393

Ref. T.C. I/Sammi / 2277

Dated: 10317

To,

The Assistant Registrar (Company) High Court of Delhi New Delhi

SUB: IN THE MATTER OF SAMMI SOUND TECH INDIA PVT. LTD. (IN PROV. LIQN.) IN C.P. NO. 74/2013.

Sir,

In compliance of Hon'ble High Court's order dated 14.02.2017, I am enclosing herewith a copy of Hand Bill/Sale Notice alongwith terms & conditions for the purpose of uploading the same on the website of High Court of Delhi as well as placing it on the notice board of Hon'ble Court.

Encl: As above

Yours faithfully,

(DR. RAMESH KUMAR) ASSTT. OFFICIAL LIQUIDATOR ATTACHED TO DELHI HIGH COURT

IN THE HIGH COURT OF DELHI AT NEW DELHI (ORIGINAL COMPANY JURISDICTION) C.P. NO.74/2013

IN THE MATTER OF THE COMPANIES ACT, 1956 AND

IN THE MATTER OF M/S. SAMMI SOUND TECH INDIA PVT. LTD. (IN PROV.LIQN.)

HAND BILL

- 1. Sealed tenders on "AS IS WHERE IS AND WHATEVER THERE IS BASIS" are invited for sale of movable assets of the above said company situated at D-137, Phase-II, Extn. Hosiery Complex, Noida (U.P.).
- 2. For inspection of the movable assets for sale in question of the said company, the prospective bidders may contact the office of the Official Liquidator and inspection will be given on 04.04.2017 & 05.04.2017 between 11.00 A.M. to 4.00 P.M.
- 3. The tenders should reach to the Asstt. Registrar (Company), Room No. 130-A, High Court of Delhi Shershah Suri Road, New Delhi-110001 by the closing hours of 09.04.2017 in sealed cover marked "OFFER IN THE MATTER OF M/s. Sammi Sound Tech India Pvt. Ltd. (In Prov. liqn)" for movable assets (i.e. Files) mentioning C.P No. and next date of hearing "accompanied with a Demand Draft or Pay order drawn in favour of the Official Liquidator payable at New Delhi towards earnest money.
- 4. The minimum reserve price and earnest money of the movable assets has been fixed are as under.

Movable Assets

Reserve Price Earnest Money
1,30,000 32,500

Description of movable assets are given as under:-

S.N0.	Particulars	Quantity	
1.	Weighing machine	01	
2.	Fridge	01	
3.	T,V.	03	
4.	C.P.U.	10	
5.	Monitor	12	
6.	Wooden Speaker	140 BOX	
7.	Speaker small (plastic raw material)	50 BOX	
8.	Cocking Machine	03	
9.	Punching machine	01	
10.	Cooler	01	
11.	Speaker plastic	150 Box	
12.	Speaks Box	80 Box	
13.	Plastic crate	90	
14.	Fire Extinguisher	15	
15.	Hit machine	02	
16.	Speaker life test machine	01	
17.	A/c Split	03	
18.	Water cooler (big)	01	
19.	Water cooling machine	02	
20.	Motors	01	
21.	Wall fan	04	
22.	Pedestal fan	02	
23.	Goods carry machine	01	
24.	Small safe	01	
25.	Book safe	01	
26.	Golf kit	02	
27.	Plastic stool	50	
28.	Office chairs	06	
29.	Wooden table	02	

30.	Almira	02
31.	Thermocol sheet	120
32.	Three pin electrical box	08
33.	Big work table	02
34.	Magnet tray	10
35.	Maruti omni no. U.P. 1607608 (IN DAMAGE CONDITION)	
36.	VOICE COILE	90 Cartoon
37.	MISC. MACHINES ITEMS	08
	(NO IDENDIFIED)	
38.	MISC. OFFICE PAPERS/REGISTERS/	18 Cartoon
	VOUCHER/RECORD STATIONERY ETC.	

- 5. That before submitting their tenders, the tenderers should satisfy themselves from appropriate authorities about the right/title duty and dues payable in respect of the property in question all over covenants running with the property as later on no objection of any kind shall be entertained in this regard by the Hon'ble Court.
- 6. The tenders will be considered/opened before the Hon'ble Company Judge in Chamber, High Court of Delhi in the presence of such tenderers who may like to be present at that time.
- 7. The Hon'ble Court may direct inter-se-bidding amongst the tenderers and further reserves the right to negotiate with all the tenderers to raise their offers.
- 8. The tenderers whose tender/bid is accepted shall have to deposit with the Official Liquidator by Demand Draft or Pay Order a further sum of 25% of the tender/bid amount within seven days and the balance of purchase money within 60 days from the date of acceptance of the bid or as may be directed by the Hon'ble Court.

- 9. The copy of "terms and conditions of sale" and any other information/ clarification may be taken from the office of the undersigned on any working day between 10.00 A.M. to 5.00 P.M.
- 10. The Hon'ble Court reserves its rights to receive tenders after the due date on such terms and conditions as deemed fit and proper in the facts and circumstances of the case in the interest of the company in liquidation.
- 11. The Hon'ble Court reserves its right to reject any/all tenders/bids at any time without assigning any reason whatsoever thereof.

OFFICIAL LIQUIDATOR
HIGH COURT OF DELHI
8th, FLOOR, LOK NAYAK BHAWAN,
KHAN MARKET, NEW DELHI-110003

PH:- O11-24693315, 24693393

PLACE: NEW DELHI DATE:-